

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI ANNASAHEB P. SHINDE):

(a) The wheat trade was taken over by the Government from the beginning of the marketing year 1973-74. Firm estimates of wheat production during the agricultural year, 1973-74 (which will be marketed during the 1974-75 marketing season) are not yet available. It may, however, be mentioned that wheat production during the agricultural year 1973-74 would depend upon a number of factors including weather conditions, availability of key inputs like fertilisers, water, etc. It would be difficult to isolate the effect of any single factor on production. However, Government is conscious of the fact that price policies have direct bearing on production.

(b) Steps being taken to increase foodgrains production include (i) increasing the area under important crops through such measures as multiple cropping, (ii) extension of area under high-yielding varieties and (iii) improved crop management with supporting inputs like fertilizer, seeds, water, credit, etc.

**Suitable Scheme and Design for
Social Housing Scheme for Govt.
Employees**

3578. SHRI B. S. MURTHY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any suitable scheme and design has been evolved to usher in 'Social Housing' to help Government employees to build houses for themselves before they retire; and

(b) if so, the salient features, thereof?

THE MINISTER OF STATE IN THE
DEPARTMENT OF PARLIAMEN-
TARY AFFAIRS AND IN THE
MINISTRY OF WORKS AND
HOUSING (SHRI OM MEHTA): (a)
Yes.

(b) Under the scheme in force for the grant of House Building Advances to Central Government employees for construction of houses including purchase of land, permanent Central Government Servants and non-permanent Government Servants who have put in 10 years' continuous service, are entitled to an advance of 75 months' pay or Rs. 70,000/- whichever is less.

The National Building Organisation have evolved various type of designs to suit different sizes of the plots.

12.00 hrs.

RE. SITUATION IN BIHAR

MR SPEAKER: Papers to be laid on the Table.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, have given notice of an adjournment motion on the Bihar situation, where Gujarat type of things are happening. There was police firing and seven persons have been shot down in one place.

MR SPEAKER: When the Bihar Government and the Legislature are there, how can we take cognisance of a State matter?

SHRI JYOTIRMOY BOSU: It is a very serious matter. This House cannot possibly remain ostrich-like when such things are happening. We would like the hon. Minister to make a statement on the situation. Sir, seven persons were killed in one place alone yesterday. Everywhere shooting and murder is taking place. Kindly ask the Government to make a statement on this very important matter.

MR SPEAKER: Order, order. This is a matter concerning law and order which will be dealt with by the State Government.

SHRI JYOTIRMOY BOSU: What is the harm in making a statement? We hear that 12 companies of the CRP have been deployed. So, it is a matter for all of us to worry about. This House cannot absolve itself of its responsibility. Be kind enough to ask the Government to make a statement.

SHRI H. N. MUKHERJEE (Calcutta-North-East): It is not a matter of your goodness, or your being congenial, when the question involves the calling in of the Army or the CRP. It is a matter where the Central Government has also a responsibility. . . (Interruptions)

MR SPEAKER: I shall ascertain the facts from the Government. If the army was deployed, I will ask the Government to make a statement.

SHRI BHOGENDRA JHA (Jainagar): Why not admit the Calling Attention Notice?

MR SPEAKER: I will look into it.

SHRI JYOTIRMOY BOSU: Now that Dr. Karan Singh is here, I want to raise another matter. The junior doctors have given notice that clause 7 is standing in the way of their coming to an agreement. . . (Interruptions)

MR. SPEAKER: The Minister is making a statement later on.

की विज्ञप्ति बिहार (मोतीहारी) .
 अध्यक्ष महोदय, हम लोगों को भी कुछ कहने का मौका दीजिए। बेतिया मे जो मोतीहारी है बिहार में 7 भाइयों पर गए। ऐसी शब्द प्रकाशकों से साई है तो वहाँ बिरोधी पार्टी वालों ने बुल्लस ले जा कर

गोलमाल करवाया या कैसे हुआ इस के बारे में सरकार क्याए ? ।

(Interruptions)

12.16 hrs.

PAPERS LAID ON THE TABLE

ACCOUNTS OF THE COMMITTEE FOR THE PURPOSE OF CONTROLLING AND SUPERVISING EXPERIMENTS ON ANIMALS, BOMBAY FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1972-73, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1955. [Placed in Library. See No. LT-6445/74].

GUJARAT ORDINANCES UNDER ARTICLE 213, (2) (A) OF THE CONSTITUTION AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy each of the following Gujarat Ordinances (Hindi and English versions) under provisions of article 213(2) (a) of the Constitution, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1973 (No. 7 of 1973) promulgated by the Governor of Gujarat on the 30th December, 1973.